

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/7(KB)2019
IA(I.B.C)/856(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH APRIL 2024

IN THE MATTER OF	LVB RARC 038 TRUST VS GUJARAT METALLIC COAL & COKE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance(via video conference/physically)

Ms. Minisha Agarwal, Adv.] For Liquidator
Ms. Urmila Chakraborty, Adv.
Mr. Sanjoy Poddar, liquidator

ORDER

1. Ld. Counsel for the liquidator present. Mr. Sanjoy Poddar, liquidator-in-person present.
2. IA(IBC)/856(KB)2024
 - a. This IA has been filed by the liquidator seeking extension of time by six (6) months for completion of liquidation process with effect from 1st May, 2024. It is stated in this IA that the liquidator is taking steps for the sale of CD in its 15th SCC meeting held on 15th April, 2024 for initiating the auction process.
 - b. This IA is accompanied by an affidavit of liquidator which is at page no.23. With a view to enable the liquidator to complete the liquidation process, we extend the time of liquidation process by six months with effect from 1st May, 2024. Liquidator to ensure the liquidation process within the extended time. This IA is accordingly allowed and disposed of to the extent mentioned above.
3. Post this CP on **29.04.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**